

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 349 OF 2017 &**  
**IA NOS. 945 OF 2017 & 1332 OF 2018**

**Dated : 24<sup>th</sup> October, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**GRIDCO Limited**

**.... Appellant(s)**

**Versus**

**Power Grid Corporation of India Limited & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta  
Ms. Himanshi Andley

Counsel for the Respondent(s) : Ms. Swapna Seshadri  
Ms. Neha Garg for R-1

Mr. Saurabh Mishra for R-26

**ORDER**

**IA No. 1332 of 2018**  
**(for condonation of delay in filing reply)**

The learned counsel, Ms. Swapna Seshadri, appearing for first Respondent submitted that there is a delay of 13 days in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the first Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

**APPEAL NO. 349 OF 2017**

Learned counsel appearing for both the parties submitted that pleadings are complete in the matter.

Submissions made by learned counsel appearing for the both the parties, as stated above, are placed on record.

List this matter for hearing on **05.02.2019**, as requested by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**  
*PR/PK*

**(Justice N. K. Patil)**  
**Judicial Member**